

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-274/PB/2019
IA/4599/2023, IA/480/2024

IN THE MATTER OF:
Central Bank of India

...PETITIONER

Vs.

M/s. RS Ingot and Billet Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:
Adv. Abhishek Anand, Adv.
Sikhar Tiwari in IA/4599/2023.

For the Liquidator

For the Respondent/Corporate Debtor

:
Adv. Pradeep Misra & Adv.
Daleep Dhyani in IA/4599/2023.

ORDER

Due to paucity of time, matter is adjourned to **03.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)